

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 316

IA-149/2024, IA-169/2024 In
IB-408(ND)/2022

IN THE MATTER OF:

M/s. Ram Ratan Jagati

.... Petitioner/Applicant

Vs.

Dharitrimaa Urja Pvt Ltd.

.... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 07.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Mr. Nibruti Samal, Mr. Sohaib Khan Advs.

For the RoC : Ms. Shankari Mishra, Mr. Aakash Sharma Advs.

ORDER

IA-149/2024

Pursuant to the notice issued to RoC and Income Tax Department, Ld. Counsel appearing for RoC and Income Tax Department have submitted that they have no role and no comments to offer in the present matter.

Personal appearance of the RoC and Income Tax Department is dispensed-with.

List the matter for arguments **on 21.05.2024**.

The Applicant is directed to prepare and file a brief note of submissions within three days.

IA-169/2024

List the matter before regular bench **on 21.05.2024**.

Pleadings shall be completed before the next date of hearing.

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)